

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.251/98

Monday, this the 16th day of February, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

Lincy Augustine Kandathil,
Kandathil,
Kulaseharamangalam.P.O.,
Vaikom, Kottayam District. - Applicant

By Advocate Mr CT Ravikumar

vs

1. Union of India represented by
the Secretary to Government,
Ministry of Urban Affairs & Development,
Nirman Bhavan,
New Delhi-110 011.
2. The Director of Printing,
Directorate of Printing,
'B' Wing, Nirman Bhavan,
New Delhi-110 011.
3. The Manager,
Government of India Press,
Khanna Nagar, Koratty,
Thrissur District. - Respondents

By Advocate Mr PR Ramachandra Menon, ACGSC

The application having been heard on 16.2.98, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

One Shri Augustine while working as a permanent labour
in the Government of India Press, Koratty, expired on 2.5.95
leaving behind his widow, three unmarried and unemployed
daughters and a minor son. As the sole bread winner of the
family died unexpectedly and all too suddenly, a request was

made for employment assistance on compassionate ground to the applicant who is the eldest among the daughters. The respondents considered the indigent background of the family deserving extension of the benefit of employment assistance on compassionate ground and they, by order dated 22.8.96 A-1, informed the applicant's mother that the appointment of the applicant on compassionate ground would be considered in her turn, taking into account the availability of vacancy and other relevant factors. However, the applicant has not so far been favoured with an order of appointment. As the family is still under indigent circumstances, the applicant has filed this application for a direction to the respondents 1&2 to consider her case for appointment on compassionate grounds as expeditiously as possible and to appoint her on a post of Lower Division Clerk or any other equivalent post, if a vacancy arises or to create a supernumerary post to accommodate her if necessary.

2. When the application came up for hearing, learned counsel for respondents states that the respondents would consider the feasibility of appointing the applicant in terms of the order A-1 at the earliest.

3. In the light of the above submission by the learned counsel for respondents, as the controversy has been narrowed to nil, the application is disposed of with a direction to the respondents 1&2 to consider the question of appointment of the applicant on a suitable post on compassionate grounds, taking into account the extreme indigent circumstances of the family as expeditiously as possible. No costs.

Dated, the 16th February, 1998.


(AV HARIDASAN)
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A1: Office Memorandum No. 16011/1(b)/96/E1/2896
dt. 22.8.1996 of Assistant Manager(Administration),
Government of India Press, Koratty.

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